

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/MP/2017

Subject : Petition under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 111 and 116 of Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 for seeking extension of time prescribed for implementation of the Commission's Order dated 5.1.2016 in Petition No. 420/MP/2014 in the matter of 'Endangering grid security due to non-implementation of contingency demand disconnection scheme for sudden loss of wind generation, non-availability of LVRT protection, non-scheduling of wind generation as per Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (IEGC) 6.5.23(i), lack of necessary demand estimation as per IEGC Regulation 5.3 and not providing real time SCADA data to LDC, and for seeking relief to specific provisions of the aforementioned Order.

Date of hearing : 22.2.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Suzlon Energy Limited (SEL)

Respondents : Southern Regional Load Despatch Centre and Others

Parties present : Ms. Shikha Ohri, Advocate, SEL
Ms. Ankita Bafna, Advocate, SEL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* to revisit the minimum capacity criteria for applicability of LVRT solution and for extension of time for implementation of LVRT by a period of 2 years from January, 2018.

2. Learned counsel for the Petitioner requested for direction to SRLDC not to take any coercive measure till the next date of hearing. The Commission declined to issue any direction in this regard without hearing the parties.

3. The Commission admitted the Petition and directed to issue notice to the respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 14.3.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 28.3.2018. The Commission directed that due date of

filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 5.4.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**